



**Pollution Control Board:: Assam
Bamunimaidam; Guwahati-21**

NOTIFICATION

No. WB/G-1692/20-21/65

Dated Guwahati, the 10th Nov, 2020

Sub: Directions under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 & Rule 35 of Air (Prevention & Control of Pollution) Assam Rule, 1991 and in compliance of Directives of Hon'ble National Green Tribunal in O.A. No. 249/2020 dtd. 09.11.2020.

Whereas, as directed by Hon'ble National Green Tribunal in Original Application No. 249/2020 dated 09.11.2020 [Para 48(v)] and also for the fact that the bursting of fire crackers releases copious amount of harmful chemicals, which have severe impact on the respiratory health of vulnerable groups and such pollutants can further aggravate health conditions of COVID-19 positives persons besides person staying in home isolation;

Now, therefore, in exercise of the powers conferred under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 read with Rule 35 of Air (Prevention & Control of Pollution) Assam Rule, 1991 and keeping in view the need of public interest to curb high air pollution in Guwahati which is bracketed as "poor" quality in Air Quality Index (AQI), Pollution Control Board, Assam hereby directs as under –

- 1. *There will be total ban against sale or use of all kinds of fire crackers in the Guwahati city from midnight of November, 9-10, 2020 to the midnight of November 30 – December 1, 2020 to be reviewed thereafter.***
- 2. *Except Guwahati in other areas only green crackers can be sold and bursting is allowed only for two hours during Deepawali festivals from 8 pm to 10 pm; during Chatt Puja from 6 am to 8 am and during Christmas & New year eve from 11.55 pm to 12.30 am".***

The District Magistrates and Commissioners / Superintendents of Police shall implement the aforesaid directions. Daily Action Taken Reports to be submitted to Pollution Control Board, Assam.

This has issued with the approval of the Competent Authority.

Member Secretary (i/c)

Memo No. WB/G-1692/20-21/65-A, /909

Dated Guwahati, the 10th Nov, 2020

Copy to:

1. PPS to the Hon'ble Chief Minister, Assam, Dispur, Guwahati-6 for kind appraisal of the Hon'ble Chief Minister, Assam.
2. P.S. to the Hon'ble Minister, Environment & Forest, Assam, Dispur, Guwahati-6 for kind appraisal of the Hon'ble Minister Environment & Forest.
3. S.O. to the Chief Secretary to the Govt. of Assam, Dispur, Guwahati-6 for kind information.
4. P.S. to the Director General of Police, Assam, Assam Police Headquarters Ulubari, Guwahati – 781007 for kind information.
5. P.S. to Principal Secretary to the Govt. of Assam, Environment & Forests Deptt., Dispur, Guwahati-6 for kind information.

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6. The Chief Executive Officer, Assam State Disaster Management Authority, Govt. of Assam, Assam Secretariat, Dispur, Guwahati-6 for kind information.
7. The Commissioner of Police, Guwahati city for kind information & necessary action.
8. Commissioner of Divisions, North Assam Division, Tezpur / Upper Assam Division, Jorhat / Lower Assam Division, Panbazar, Guwahati / Hills & Barak Valley Division, Guwahati / Central Assam Division, Nagaon for kind information & necessary action.
9. The Commissioner, Guwahati Municipal Corporation for kind information & necessary action.
10. The Deputy Commissioner, All districts for kind information & necessary action.
11. The Superintendent of Police, All districts for kind information & necessary action.
12. The Chief Executive Officer, Guwahati Metropolitan Development Authority for information & necessary action.
13. All District Municipal Board/Town Committee in the State of Assam for information and necessary action.
14. The Regional Officer, Regional Office, Guwahati-1 / Guwahati-2 / Tezpur / Nagaon / Sivasagar / Bongaigaon / Golaghat / Silchar / Dibrugarh, Pollution Control Board, Assam for information & necessary action.


Member Secretary (i/c)
Pollution Control Board, Assam